

अध्यक्ष महोदय : आप कुछ लायें मैं देख लूंगा ।

SHRI KRISHNA CHANDRA HALDER : He should be suspended and removed from it. It is a very important All-India Federation.

MR. SPEAKER : No, no. You should not raise it like this.

श्री चन्द्रपाल शैलानी (हाथरस) : अध्यक्ष महोदय, दिल्ली यूनिवर्सिटी के कालेजों में हजारों छात्र एडमिशन न मिलने के कारण...

अध्यक्ष महोदय : मैंने बताया है, यह मेरे कंसिडरेशन में है ।

श्री चन्द्रपाल शैलानी : उनको यहां पर एडमिशन देने से इन्कार किया जा रहा है, मैंने इसके बारे में कल भी नोटिस दिया है और आज भी दिया है ।

अध्यक्ष महोदय : मैंने बताया आपको, मेरे कंसिडरेशन में है, मैं कर रहा हूँ ।

MR. SPEAKER : Nothing will go on record.

(Interruptions)**

SHRI HARIKESH BAHADUR (Gorakhpur) : Sir, for the last six months, the employees of the National Herald are not getting their salary.

(Interruptions)

MR. SPEAKER : Give me some notice.

SHRI HARIKESH BAHADUR : We have given several notices. But nobody bothers.

(Interruptions)

MR. SPEAKER : No. Papers Laid on the Table. Shri Janardhana Poojary.

Notifications under Customs Act and papers under Companies Act

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO) : On behalf of Shri Janardhana Poojary, I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) G.S.R. 751 (E) published in Gazette of India dated the 20th July, 1983 together with an explanatory memorandum making certain amendment to Notification No. 210/82-Customs dated the 10th September, 1982 so as to extend the benefit of the exemption to supplies made to the Oil and Natural Gas Commission/the Oil India Limited.

(ii) G.S.R. 579 (E) and 580 (E) published in Gazette of India dated the 23rd July 1983 together with an explanatory memorandum regarding exemption to capital goods, components, raw materials and consumables, when imported for repair of Ocean going vessels by a ship repair unit registered with the Director General of Shipping from the whole of the basic, auxiliary and additional duties of customs leviable thereon.

(iii) G.S.R. 581 (E) and 582 (E) published in Gazette of India dated the 23rd July, 1983 together with an explanatory memorandum regarding exemption to wood pulp when imported for the manufacture of Newsprint from the countervailing duty and from the whole of the auxiliary duty.

(iv) G.S.R. 583 (E) and 584 (E) published in Gazette of India dated the 23rd July, 1983 together with an explanatory memorandum regarding exemption to component parts (including semi-knocked down packs and completely knocked down packs) of electronic type electronic wrist watches, when imported for manufacture of electronic modules from the basic customs duty in excess of 50 per cent ad valorem and auxiliary duty in excess of 20 per cent ad valorem.

[Placed in Library. See No. LT-6803/83.]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(a) (i) Statement regarding Review by the Government on the working of the United India Insurance Company Limited, Madras for the year 1982.

(ii) Annual Report of the United India Insurance Company Limited, Madras for the year 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6804/83]

(b) (i) Statement regarding Review by the Government on the working of the Oriental Fire and General Insurance Company Limited, New Delhi for the year 1982.

(ii) Annual Report of the Oriental Fire and General Insurance Company Limited, New Delhi, for the year 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-6805/83]

12.10 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Reported unearthing of a Racket involving Transference of Black Money through Bank Demand Drafts

SHRI K. LAKKAPPA (Tumkur): I call the attention of the Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon :

“recent unearthing at different places of a racket involving transference of black money amounting to several crores of rupees through Bank Demand Drafts”.

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI
PATTABHI RAMA RAO): Mr. Speaker,
Sir, Information was received that some shroffs at Bombay under the cover of discounting bank drafts were indulging in helping transfer of unaccounted sale proceeds of goods etc. In pursuance of this information, the searches were conducted